

**Government of Jammu and Kashmir**  
**Department of Law, Justice & Parliamentary Affairs.**

Subject: - Appointment of Assistant Draftsman (Translation) in the Department of Law, Justice and Parliamentary Affairs.

Reference:-J&K Public Service Commission letter No.PSC/DR/Asstt.Draftsman/2011 dated 24-03-2012.

**Government Order No. 1512-LD (Estt) of 2012**

**Dated: 10 - 04 - 2012**

As recommended by the Jammu and Kashmir Public Service Commission, sanction is hereby accorded to the temporary appointment of the following selected candidates as Assistant Draftsman(Translation) in the Pay Band of Rs.9300-34,800 with grade pay of Rs.4800 in the Directorate of Urdu Coordination Cell, Department of Law, Justice and Parliamentary Affairs:-

S.No	Name & Parentage	Address	Category
01	Sh. Manzoor Ahmad Lone S/O Bashir Ahmad Lone	R/O Magam, Tehsil Handwara Distt. Kupwara	OM
02	Sh. Waseem Shoket Batt S/O Shoket Ali Batt	R/O Ward No.02 Mohalla Zargam, Kishtwar Doda	OM
03	Mtr. Nahida Bashir Ahangar D/O Bashir Ahmed Ahangar	R/O 21-Sakoon-I-Qalb, Barzulla, Srinagar	OM

The appointees shall report in the Directorate of Urdu Coordination Cell, Srinagar/Jammu within a period of 21 days alongwith all original certificates. In case any appointee does not join within the said period, his appointment shall be deemed to have been cancelled without any further notice;

The appointments will be subject to the following conditions:-

- (i) Each appointee shall give an undertaking in the shape of an affidavit to the effect that:
- in case adverse report about his/her character and antecedents is received from the Director General of Police, Criminal Investigation Department to whom a reference shall be made by the Department of Law, Justice and Parliamentary Affairs;
  - if on verification, the qualification certificate/experience certificate is found false or fake by the concerned issuing authorities;  
the candidate shall have no claim for the appointments as Assistant Draftsman and his appointment as such shall be deemed cancelled ab-initio;
- (ii) the salary of the appointees shall not be drawn and disbursed to them unless satisfactory report/genuineness of the certificates in respect of (a) & (b) of (i) above is received;

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- (iii) the appointee shall be on probation for a period of two years;
- (iv) the inter-se seniority of the appointees shall be as per the merit as it exist in the select list; and
- (v) the appointments shall be subject to outcome of the writ petition if any pending on the subject.

**By order of the Government of Jammu and Kashmir.**

**Sd/-  
(G. H. Tantray) IAS  
Secretary to Government,  
Department of Law, Justice &  
Parliamentary Affairs.**

NO: LD (Estt) 94/43-II

Dated: 10-04-2012

Copy to the:-

1. Secretary to Government, General Administration Department.
2. Secretary Jammu and Kashmir Public Service Commission. This is with reference to his letter No.PSC/DR/Asstt.Draftsman/2011 dated 24-03-2012.
3. Director Information J&K Jammu. He is requested kindly to get this order published in two leading news papers (one English and one Urdu) at Srinagar and Jammu immediately.
4. Director Urdu Coordination Cell for information and necessary action. He is directed to allow joining only on fulfillment of conditions mentioned in this order.
5. Financial Advisor/CAO, Department of Law, Justice and Parliamentary Affairs for information.
6. Special Assistant to the Hon'ble Minister for Law, Justice and Parliamentary Affairs for information of the Hon'ble Minister.
7. Special Assistant to the Hon'ble Minister of State for Law, Justice and Parliamentary Affairs for information of the Hon'ble Minister.
8. Private Secretary to the Secretary to Government, department of Law, Justice and Parliamentary Affairs for information.
9. All concerned selected candidates for information and necessary action. The candidates at S.No. 01 & 03 shall report in the Office of the Directorate of Urdu Coordination Cell at Srinagar and candidate at S.No.02 shall report in the Office of the Directorate of Urdu Coordination Cell at Jammu.
10. Government Order file.
11. File concerned.

*Achal Sethi*  
(Achal Sethi) 10-04-2012  
Deputy Legal Remembrancer,  
Deptt. of Law, Justice & PA